

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

105. IA/2081/2024 IN C.P. (IB)/1245(MB)2021

IN THE MATTER OF

STATE BANK OF INDIA

VS

ARSHIYA NORTHERN FTWZ LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 02.05.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv Mitali Bhatt (VC)

For the Respondent:

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**ORDER**

**I.A. 2081/2024**

The Ld. Counsel for the Applicant submits that the present application has become infructuous as they have already received the amount. In view of the submissions made, the present I.A. is **disposed of as infructuous**.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)